

HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU
(Through Virtual Mode)

Reserved on : 04.06.2020
Pronounced on: 15.06.2020

Bail App No. 62/2020

Bodh Raj ...Applicant

Through :- Mr. Jagpaal Singh, Advocate

v/s

UT of Jammu and Kashmir ...Non-applicant

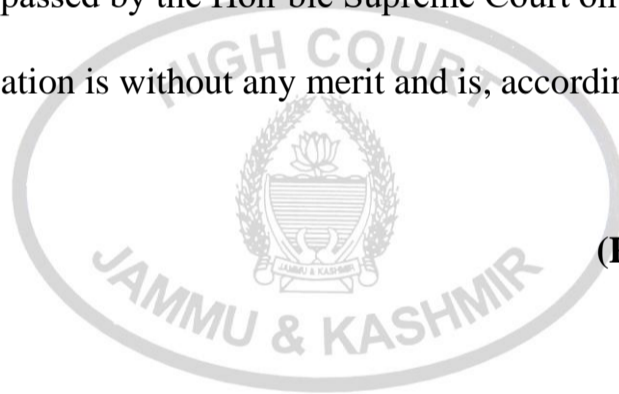
Through :- Mr. Ayjaz Lone, Dy. A. G

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

ORDER

1. The applicant seeks bail for a short period on the ground that he is having high blood pressure and diabetics and is also suffering from severe back pain due to spinal injury. The application was moved before the trial court for grant of bail on medical ground but the same stands dismissed vide order dated 21.04.2020.
2. Learned counsel for the applicant has submitted during the course of arguments that the applicant was earlier granted bail on medical grounds during the course of trial.
3. The objections to the application have been filed to the application. It is submitted in the objections that the accused is facing trial for the commission of offence under Section 302 RPC. The required medical treatment is being provided by the Jail Authorities to the applicant. The applicant is also treated at Government Hospital as and when required. No good ground is made out to grant bail to the applicant in the application.

4. It is the common case of both the sides that the trial is at the fag end and only the final arguments are required to be advanced in the case. The applicant has not been able to make out any case for bail on medical ground. The ailments of which the applicant have mentioned in the application in hand are not such which can be said to be life threatening or may require any specialized treatment. The requisite medical treatment is being provided to the applicant as and when required and the Court has no reason not to believe that the same shall be provided to the applicant, if required, during the course of trial.
5. The argument raised of COVID-19 pandemic is again of no avail to the applicant as the case of the applicant cannot be said to fall within the directions passed by the Hon'ble Supreme Court on 23.03.2020.
6. The application is without any merit and is, accordingly, dismissed.



(PUNEET GUPTA)
JUDGE

Jammu
15.06.2020
Pawan Chopra

Whether the order is speaking? Yes/No
Whether the order is reportable? Yes/No